

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. I.A. 5574/2023

IA 5693/2023

In

C.P. (IB)/57(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: SYNRES B.V

VS

Emerald Performance Chemicals Pvt Ltd

Appearance

For Applicant/IRP: Adv. Manish Jha, Adv. Neha Jain Nemani

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 5693/2024

This application has been filed by the Resolution Professional against the Operational Creditor for depositing of Rs. 5 Lakhs which was directed by the Adjudicating Authority at the time of admitting the Corporate Debtor into CIRP.

Learned counsel for the Applicant submits that Operational Creditor has already deposited CIRP cost and therefore, the present application is not pressed. In view of the above facts and circumstances, the **I.A. 5693/2024 is disposed of** having rendered **infructuous**.

I.A. 5574/2023

This application has been filed by IRP for liquidation of the Corporate Debtor in view of the facts that there are no assets of Corporate Debtor and Corporate Debtor is not running as a going concern. Therefore, CoC by 100% voting has decided to go for liquidation of the Corporate Debtor. Written consent by the proposed Liquidator and valid AFA dated 18.01.2024 has been placed on record. Accordingly, **I.A. 5574/2023 is Reserved for Orders.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

//Surbhi//

Sd/-
LAKSHMI GURUNG
Member (Judicial)